

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI**

Company Appeal (AT) (Insolvency) No. 1050 of 2020

In the matter of:

**Mukul Kumar
Resolution Professional of KST
Infrastructure Ltd.**

....Appellant

Vs.

M/s RPS Infrastructure Ltd.

...Respondent

Present

For Appellant: Mr. Rajiv K. Virmani, Mr. Anuj Malhotra and Mr. Karan Valecha, Advocates.

For Respondent: Mr. Rakesh Kumar, Ms. Preeti Kashyap and Mr. Ankit Sharma, Advocates.

ORDER

13.04.2021: Learned Counsel for the Respondent has filed Written Submissions which is taken on record. He is directed to serve the copy on Appellant Counsel. Appellant Counsel is directed to file Written Submissions not more than three pages along with relevant Citations within a week.

Interim orders to continue till the next date of hearing.

Let the matter be fixed 'For Hearing' on **07th May, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**